

DR. JINENDRA KUMAR JAIN:
No...

THE VICE-CHAIRMAN (SHRI M. A. BABY): The matter is closed. Now, Shri Shantaram Potdukhe to lay Paper on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I am sorry, I was in the other House.

PAPERS LAID ON THE TABLE—Contd.

I. Report and Accounts (1990-91) of the State Bank of India and related papers.

II. Reports and Accounts (1990-91) of the various Banks under State Bank of India and related papers.

III. Report (year ended the 31-3-1990) of the Comptroller and Auditor General of India [No. 3 of 1991—Union Government (Delhi Administration.)].

IV. Notifications under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

V. Notification of the Deptt. of Economic Affairs under the Coinage Act, 1906.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I lay on the Table—

- I. A English and Hindi) of the Annual Report on the working activities of the State Bank of India for the year 1990-91, together with the Accounts and the Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955. [Placed in Lib. See No. LT—250/91.]
- II. A copy each (in English and Hindi) of the Annual Reports on the working and activities of the following Banks for the year 1990-91, together with the Accounts and the Auditors' Report thereon. under

sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:—

- (i) State Bank of Bikaner and Jaipur
- (ii) State Bank of Hyderabad
- (iii) State Bank of Indore (iv) State Bank of Patiala
- (v) State Bank of Saurashtra
- (vi) State Bank of Mysore
- (vii) State Bank of Travancore

[Placed in Lib. See No. LT—250/91.]

III. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 3 of 1991—Union Government (Delhi Administration)], under clause (1) of article 151 of the Constitution. [Placed in Lib. See No. LT—251/91.]

TV. A copy each (in English and Hindi) of the following Notifications under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970: —

- (i) UCO Bank Notification No. PER/TP/PCR/1041/91, dated the 30th March, 1991, publishing the UCO Bank (Officers') Service (Amendment) Regulations, 1991. [Placed in Lib. See No. LT—327/91]
- (ii) Allahabad Bank Notification No. Legal/2/90, dated the 28th July, 1990, publishing the Allahabad Bank (Officers') Service (Amendment) Regulations, 1990. [Placed in Lib. See No. LT—325/91.]
- (iii) Syndicate Bank Notification G.S.R. No. 199/S/0090/PD: IRD(O), dated the 20th April, 1991, publishing the Syndicate Bank (Officers') Service (Amend.

